Regarding compensation to families of victims of Dreamliner crash

SHRI SUNIL DATTATREY TATKARE (RAIGAD): Thank you, Madam Chairperson, for giving me this opportunity. With your permission, I would like to draw the attention of this House to the unfortunate crash of Air India-171 aircraft that claimed the lives of over 240 passengers. I have too many emotions attached to this incident as I lost my daughter-in-law, Ms. Aparna Mahadik, who was the head of cabin crew.

The purpose is to highlight the safety and compliance measures that are needed, and the compensation that is to be provided to the families of the victims. Only some of the families have been given the compensation till now. Over 90 families are still remaining to receive compensation.

India has had a strong safety record according to the international standards, ranking 55 out of 187 in rankings by the International Civil Aviation Organization. However, safety concerns still remain. At the international level, the aircraft manufacturer, Boeing, faces scrutiny, specifically for its 737 MAX and 787 Dreamliner aircraft. A 787 Dreamliner was involved in the said crash. Domestically, there are high levels of vacancies in the Directorate General of Civil Aviation, Bureau of Civil Aviation, Airports Authority of India, and also for the post of Air Traffic Controller. There is also a need to establish infrastructure and institutions for technical training of aviation professionals. Thank you very much.